

**IN THE INCOME TAX APPELLATE TRIBUNAL GAUHATI BENCH AT KOLKATA
[BEFORE SHRI J. SUDHAKAR REDDY, HON'BLE ACCOUNTANT MEMBER &
SHRI SANJAY GARG, HON'BLE JUDICIAL MEMBER]**

[THROUGH VIRTUAL COURT]

I.T.A. No. 409/Gau/2019
Assessment Year: 2015-16

Nathmal Sharma*.....*Appellant
Main Road, P.O. Williamnagar,
East Garo Hills,
Meghalaya - 794 111.
[PAN: AIKPS 1729 A]

Vs

ITO, Ward - Goalpara, Goalpara**Respondent

Appearances by:

None appearing on behalf of the Assessee.

Shri Subhrajyoti Bhattacharya, ACIT appearing on behalf of the Revenue.

Date of concluding the hearing : March 26th, 2021

Date of pronouncing the order : June 23rd, 2021

ORDER

PER BENCH:

The assessee seeks permission of this Bench to withdraw his appeal in ITA No. 409/Gau/2019 as he has availed the scheme under “*Vivad Se Vishwas Act, 2020*” vide his application dated 22.03.2021. The assessee states that he has been granted certificate by the designated authority in Form No.-3 under the provisions of “*Vivad Se Vishwas Act, 2020*”.

2. We accept this application of the assessee and dismiss this appeal as withdrawn.

Order Pronounced in the Open Court on 23rd June, 2021.

Sd/-
(SANJAY GARG)
JUDICIAL MEMBER

Sd/-
(J. SUDHAKAR REDDY)
ACCOUNTANT MEMBER

Dated: 23/06/2021
SC, Sr. PS

Copy of order forwarded to:

1. Nathmal Sharma, Main Road, P.O. Williamnagar, East Garo Hills, Meghalaya – 794 111.
2. ITO, Ward – Goalpara, Goalpara.
3. The CIT(A)
4. The CIT
5. DR

True Copy,

By order,

Sr. Private Secretary
ITAT, Kolkata